CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON MARCH 09, 2019 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

SANGAM RENEWABLES LIMITED

(Formerly known as Sangam Advisors Limited)

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Corporate Identification Number: L93000MH1999PLC120470

This Advertisement is being issued by, Saffron Capital Advisors Private Limited ('Manager to the Offer'), on behalf of, Waaree Energies Limited (**"Acquirer"**), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, (**"Takeover Regulations"**) in respect of the open offer (**"Offer"**) for acquisition of up to 54,12,700 (Fifty Four Lacs Twelve Thousand Seven Hundred) fully paid-up equity shares of face value of ₹ 10 each ("Equity Shares"), representing 26% of the Emerging Voting Share Capital of Sangam Renewables Limited (**"Target Company"**) on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer (**"Emerging Voting Share Capital"**), from the eligible shareholders of the Target Company for cash at a price of ₹ 18.50 per equity share. The Detailed Public Statement (**'DPS'**) with respect to the aforementioned Offer was published on March 09, 2019 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily) and Mumbai Lakshadweep (Marathi Daily).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number SEBI/HO/CFD/DCR1/OW/P/2019/9483 dated April 11, 2019. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A) The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Day and Date [Original]	Day and Date [Revised]#
Public Announcement (PA)	Saturday, March 02, 2019	Saturday, March 02, 2019
Publication of DPS in the newspapers	Monday, March 11, 2019	Saturday, March 09, 2019
Filing of the draft letter of offer with SEBI	Monday, March 18, 2019	Friday, March 15, 2019
Last date for a competitive bid	Tuesday, April 02, 2019	Monday, April 01, 2019
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Tuesday, April 09, 2019	Friday, April 12, 2019
Identified Date*	Thursday, April 11, 2019	Tuesday, April 16, 2019
Letter of Offer to be dispatched to shareholders	Monday, April 22, 2019	Thursday, April 25, 2019
Last date for revising the Offer price/ number of shares	Friday, April 26, 2019	Friday, May 03, 2019
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Thursday, April 25, 2019	Thursday, May 02, 2019
Date of publication of Offer Opening Public Announcement	Friday, April 26, 2019	Friday, May 03, 2019
Date of commencement of Tendering Period (Offer Opening Date)	Monday, April 29, 2019	Monday, May 06, 2019
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, May 13, 2019	Friday, May 17, 2019
Last Date for completion of all requirements including payment of consideration	Monday, May 27, 2019	Friday, May 31, 2019

* Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer and Promoter and Promoter group shareholders of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

\# April 29, 2019 is considered as non - working day due to Centre elections in Mumbai.

OTHER INFORMATION

1. References to various dates as mentioned in PA/DPS/DLOF should be read as per revised activity schedule as mentioned above.
2. The Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
3. All the other terms and conditions remain unchanged
4. The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer as laid down in Takeover Regulations.
5. The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.

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SAFFRON CAPITAL ADVISORS PRIVATE LIMITED
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Website: www.saffronadvisor.com
Investor grievance: investorgrievance@saffronadvisor.com
SEBI Registration Number: INM 000011211
Validity of Registration: Permanent
Contact Person: Amit Wagle/Gaurav Khandelwal

PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED
9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Near
Lodha Excelus, Lower Parel (E), Mumbai - 400 011, India
Tel. No.: +91 22-2301 2518 / 2301 6761
Fax No.: NA
E-mail: support@purvashare.com
Website: www.purvashare.com
SEBI Registration Number: INR000001112
Validity of Registration: Permanent
Contact Person: Deepali Dhuri

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Issued by manager to the offer on behalf of the Acquirer

Sd/-

(Signed by Mr. Kiran Jain, for and on behalf of the Acquirer vide board resolution dated February 27, 2019)

Place : Mumbai
Date : April 24, 2019